

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).17879/2012

(From the judgement and order dated 24/05/2012 in CWP No.5153/2012 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RAJAN MITTAL & ORS.

Petitioner(s)

VERSUS

JATINDER SINGH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing process fee and prayer for interim
relief and office report)

Date: 08/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
 Mr. Ashok Mahajan, Adv.
 Mr. Arvind Kumar Gupta, Adv.

For Respondent(s) Mr. Sanjay Bansal, Adv.
rr.4 Mr. Reepak Kansal, adv.
 for Mr.G.K. Bansal, Adv.

rrs. 2-3 Mr. Jagjit Singh Chhabra, Adv (NP)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for respondent Nos. 2-3 is directed to
furnish a copy of the counter affidavit said to have filed by
him before this Court within one week's time.

Call the matter after three weeks.

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| [Charanjeet Kaur] | | [Indu Pokhriyal] |
| Court Master | Court Master | |

Note : Learned counsel for rrs. 2-3 did not give his appearance.